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Order QR

WP No.39889 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 05.10.2026

CORAM

THE HON'BLE MR.SUSHRUT ARVIND DHARMADHIKARI,
CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE G.ARUL MURUGAN

WP No. 39889 of 2026

CNR:{HCMA012242192026}



R.S.Tamilvendan
No.18-S3, Varatharajpet Road,
Kodampakkam, Chennai - 600094.

Petitioner

Vs

1. The State Of Tamil Nadu
Chief Secretary to Government, Secretariat,
Fort St George, Chennai - 600009.

2.The Chief Engineer
Public Works Department, Kamarajar Salai,
Chepauk, chennai - 600005.

3.The Chairman
Tamil Nadu Housing Board, Nandanam,
Chennai - 600015.

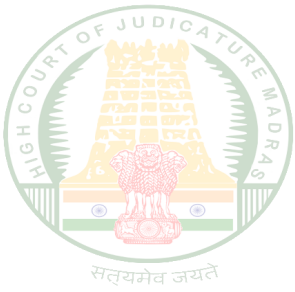
Respondents

Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing the respondents to abandon the plan to build a new secretariat in Pattinampakkam, Chennai based on the representation of the petitioner dated 12.09.2026 within stipulated time.

For Petitioner

Mr.M.Senthilkumar

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For Respondents Mr.Vijay Narayan,
Advocate General
asst by Mr.J.Lenin, Spl.G.P.
and Mr.Akash Srinanda,
Government Advocate, for R1

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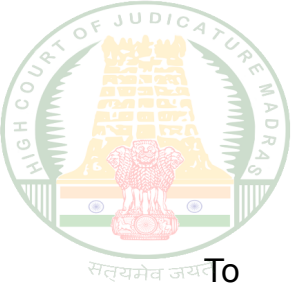
(Order of the Court was made by the Hon'ble Chief Justice)

After arguing for some time, learned counsel for the petitioner seeks to withdraw the writ petition.

2. In view of the same, the writ petition is dismissed as withdrawn. There will be no order as to costs. Consequently, WMP No.44853 of 2026 is closed.

(SUSHRUT ARVIND DHARMADHIKARI, CJ.) (G.ARUL MURUGAN, J.)
05.10.2026

Index : Yes/No
Neutral Citation : Yes/No
tar

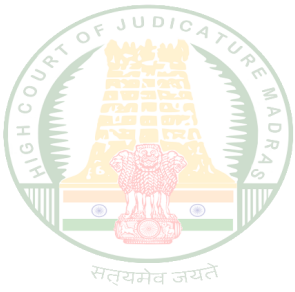


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- To
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Chennai - 600009.
 2. The Chief Engineer
Public Works Department,
Kamarajar Salai, Chepauk,
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THE HON'BLE CHIEF JUSTICE
AND

G.ARUL MURUGAN, J.

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